

THE NOTARIES (AMENDMENT) ACT, 1999

No. 36 of 1999

[17th December, 1999.]

An Act further to amend the Notaries Act, 1952.

BE it enacted by Parliament in the Fiftieth Year of the Republic of India as follows:—

- 53 of 1952.
- 25 of 1961.
- Short title.
Amendment of section 2.
- Amendment of section 5.
- Amendment of section 8.
- Amendment of section 10.
- Amendment of section 12.
1. This Act may be called the Notaries (Amendment) Act, 1999.
 2. In section 2 of the Notaries Act, 1952 (hereinafter referred to as the principal Act), for clause (c) the following clause shall be substituted, namely:—

‘(c) “legal practitioner” means an advocate entered in any roll under the provisions of the Advocates Act, 1961.’
 3. In section 5 of the principal Act,—
 - (a) in sub-section (1),—
 - (i) in the opening portion, for the word "shall", the word "may" shall be substituted;
 - (ii) in clause (b), for the words "three years", the words "five years" shall be substituted;
 - (b) for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) The Government appointing the notary, may, on receipt of an application and the prescribed fee, renew the certificate of practice of any notary for a period of five years at a time."
 4. In section 8 of the principal Act, in sub-section (1),—
 - (a) after clause (h), the following clauses shall be inserted, namely:—

"(ha) act as a Commissioner to record evidence in any civil or criminal trial if so directed by any court or authority;

"(hb) act as an arbitrator, mediator or conciliator, if so required;"
 5. In section 10 of the principal Act,—
 - (i) in clause (d), the word "or" shall be inserted at the end;
 - (ii) after clause (d), the following clauses shall be inserted, namely:—

"(e) is convicted by any court for an offence involving moral turpitude; or

"(f) does not get his certificate of practice renewed."
 6. In section 12 of the principal Act, for the words "three months", the words "one year" shall be substituted.

Amendment of
section 15.

7. In section 15 of the principal Act, in sub-section (2), for clause (c), the following clause shall be substituted, namely:—

"(c) the fees payable for appointment as a notary and for the issue and renewal of a certificate of practice, area of practice or enlargement of area of practice and exemption whether wholly or in part, from such fees in specified classes of cases;"